
**MINISTRY OF WATER RESOURCES, COMMAND AREA
DEVELOPMENT (GROUP 'A') POSTS, RECRUITMENT RULES,
1996**

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SCHEDULE 1 :- SCHEDULE

**MINISTRY OF WATER RESOURCES, COMMAND AREA
DEVELOPMENT (GROUP 'A') POSTS, RECRUITMENT RULES,
1996**

¹ Published in the Gazettee of India, Pt. II. Sec. 3 (i). dated 7th December, 1996 (w.e.f. 7th December, 1996). In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, and in supersession of the Ministry of Irrigation, Chief Engineer (Command Area Development), Recruitment Rules, 1983, Ministry of Irrigation (Command Area Development) (Group A Technical Posts) Recruitment Rules. 1984, Ministry of Irrigation, Joint Commissioner (Water Utilisation) and Deputy Commissioner (Water Management) Recruitment Rules, 1984 and Ministry of Water Resources, Deputy Commissioner (Soils) Recruitment Rules, 1990 except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the Command Area Development (Group A) Posts in the Ministry of Water Resources, namely:-

1. Short title and commencement :-

(1) These rules may be called the Ministry of Water Resources, Command Area Development (Group A) posts Recruitment Rules, 1996.

(2) They shall come into force on the date of their publication in

the Official Gazette.

2. Number of posts, classification and scale of pay :-

The number of the said posts, their classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit and other qualifications, etc :-

The method of recruitment, age limit, other qualifications and other matters relating to the said posts shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualification :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing exempt any person from the operation of these rules.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-Servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post	Number of posts	Classification	Scale of pay
1	2	3	4

1 - Commissioner	1 * (1996)	General Central Service	Rs.5900- 200-
(Command Area	*Subject lo variation	Group 'A' Gazetted	6700.
Development)	dependent on workload.	Non-Ministerial.	